

**Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs**

**LOK SABHA  
UNSTARRED QUESTION NO. 2159 (OIH)  
TO BE ANSWERED ON 02.08.2023**

**VIOLATION OF PROVISIONS**

2159. SHRI ASHOK MAHADEORAO NETE:  
(OIH)

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the mobile companies, power sector, foreign banks and pharmaceutical companies are violating the provisions of Official Language Act by filling bills/forms and description on their label in English language;
- (b) if so, the details thereof; and
- (c) the action proposed to be taken by the Government to ensure that the forms are made available in Hindi by these companies/sectors to promote the progressive use of Hindi language?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री अश्विनी कुमार चौबे)

**THE MINISTER OF STATE  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c) : Rule 9(4) of the Legal Metrology (Packaged Commodities) Rules, 2011 provides the manner of declaration on the pre-packaged commodities as below:

“(4) The particulars of the declarations required to be specified under this rule on a package shall either be in Hindi in Devnagri script or in English:

Provided that nothing contained in this sub-rule shall prevent the use of any other language in addition to Hindi or English language.”

It is observed that companies also use the regional languages for the bills/ forms etc. as per the requirement of local people.

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